

**Central Administrative Tribunal
Principal Bench: New Delhi**

RA No.188/2016
MA No.2732/2016

in
OA No.4434/2013

This the 10th day of September,2018

**Hon'ble Mr. V. Ajay Kumar, Member (J)
Hon'ble Mr.A.K. Bishnoi, Member (A)**

1. Dr. Raja Ram Purohit,
Scientist C Government of India,
Ministry of Water Resources, Water Quality
Assessment Authority, 2nd Floor, Block-3,
CGO Complex, Lodi Road, New Delhi.
2. Dr.M.Senthil Kumar,
New No.29, 4th CR Street, Indiranagar,
Chennai.
3. Sudarshan, Sahu,
Podisingidi, Via Hadgarh,
Keonjhar, Odisha.
4. Shailendra Nath Dwivedi,
Vill. And PO Goh,
District Aurangabad, Bihar.
5. Chirashmee Mohanty,
1579, Behind Kalyani Plaza,
Patrapar, Bhubaneswar.
6. Ms. Rumi Mukherjee
Flat No.602, Subzaar Apartments,
Faridabad.Applicants

(By Advocate: Shri V.S.R.Krishna)

Versus

Union of India and ors.
Through;

1. The Secretary,
Ministry of Water Resources,
Shram Shakti Bhawan, Rafi Marg,
New Delhi.

2. The Secretary,
Ministry of Personnel, Public Grievances &
Pensions, Department of Personnel & Training,
New Delhi.
3. The Chairman,
Central Ground Water Board,
Bhujal Bhawan, NH-IV,
Faridabad. Respondents

(By Advocate: Shri Rajeev Kumar)

ORDER (ORAL)

Hon'ble Mr. V.Ajay Kumar, Member (J):

Heard.

2. MA-2732/2016, is filed seeking condonation of delay in filing the Review Application. In the circumstances and in the interest of justice, delay is condoned and the MA is allowed.
3. OA-4434/2013 filed by the applicant was disposed of by the Tribunal on 10.07.2015, as under:-

“Shri VSR Krishna, learned counsel for the applicant submitted that the controversy in the present OA is in all fours of the orders passed by this Tribunal in OA Nos.825/2012 and 2271/2013.

2. In view of the stand taken by the learned counsel for the applicants, the OA is disposed of with direction to the respondents to examine the claim of the applicants for promotion to the level of Scientist 'C' at par with their junior colleagues from the date of completion of eligibility period under FCS in the light of the aforesaid judgments and take a decision within eight weeks from the date of receipt of copy of this order. If the case of the applicants is covered by the aforesaid judgments, they would be entitled to all such benefits as extended to the applicants in the aforementioned Original Applications. No order as to costs.”

4. Learned counsel appearing for the Review Applicant submits that in the OA, they have prayed for a direction to the respondents to consider the applicants for promotion to the level of Scientist C at par with their "juniors and colleagues" 'w.e.f. the date of completion of eligibility period under FCS scheme. However, in the order dated 10.07.2015 passed by this Tribunal it was typed as at par with their 'junior colleagues'. Accordingly, learned counsel prayed that the Hon'ble Tribunal may review the order dated 10.07.2015 to the limited extent of substituting the words "juniors and colleagues" in place of the words "junior colleagues" in line 4 of para 2.

5. In the circumstances, and in the interest of justice, the RA-188/2016 is allowed to the limited extent of substituting the words "juniors and colleagues" in place of the words "junior colleagues" in line 4 of para 2 of the order dated 10.07.2015 passed in OA-4434/2013. Accordingly, registry is directed to issue fresh certified order.

(A.K.Bishnoi)
Member (A)

(V. Ajay Kumar)
Member (J)

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